

ITEM NO.6/1

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No. 2034/2022 in MA 1849/2021 in
SLP(Crl) No. 5191/2021

SATENDER KUMAR ANTIL

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION & ANR.

Respondent(s)

Mr. Sidharth Luthra, Sr. Adv./AC, MR. AKBAR SIDDIQUE, ADVOCATE (AC)

Mr. V.N. Raghupathy, Advocate for high court of karnataka; Mr. Tapesk Kumar Singh, Advocate for high court of jharkhand; Mr. P.I. Jose, Advocate for gauhati high court; Mr. Arjun Garg, Advocate for high court of madhya pradesh; Mr. Amit Gupta, Advocate for high court of delhi; Mr. Sanjai Kumar Pathak, Advocate for high court of meghalaya; Mr. Sibho Sankar Mishra, Advocate for high court of Orissa, Mr. Abhimanyu Tewari, Advocate for State of Arunachal Pradesh, Mr. Somanadri Gaud Katam, Advocate for High Court of Telengana; Mr. Aaditya A. Pande, Advocate for the State of Maharashtra; Mr. Ankur Prakash, Advocate for the State of Uttarakhand; M/s Arputham Aruna, Mr. Debojit Borkakati, Advocate for the State of Assam, Mr. S.N.Terdol, Advocate for the State of Ladakh, Mr. Avijit Mani Tripathi, Advocate for the State of Meghalaya, Mr. Manish Kumar, Advocate for the State of Bihar, Mr. Mahfooz A.Nazki, Advocate for the State of Andhra Pradesh, Mr. Maibam N.Singh, Advocate for the High Court of Manipur, Mr. Prashant S.Kenjale, Advocate for the High Court of Bombay, Mr. Ajay Pal, Advocate for the State of Punjab, Mr. Gagan Gupta, Advocate for High Court of Andhra Pradesh, Mr. Nishe Rajen Shonker, Advocate for the State of Kerala, Mr. Suvendu Suvasis Dash, Advocate for the State of Orissa, Mr. Pradeep Mishra, Advocate for the State of Uttar Pradesh, Mrs. Swati Ghildiyal, Advocate for the State of Gujarat, Mr. Pukhrambam Ramesh Kumar, Advocate for the Government of Manipur, Mr. Abhay Anil Anturkar, Advocate for the State of Goa, Mr. Anupam Raina, Advocate for the High Court of Jammu, Mr. Sunny Choudhary, Advocate for State of Madhya Pradesh, Mr. Varinder Kumar Sharma, Advocate for High Court of Himachal Pradesh, Ms. K.Enatoli Sem, Advocate for State of Nagaland, Mr. R.Ayyam Perumal, Advocate for State of Madras, Ms. Pallavi Langar, Advocate Govt. of Himachal Pradesh, Mr. Sameer Abhayankar, Advocate for State of Sikkim, Mr. Aravindh S. Advocate of U.T. Pudducherry, Ms. D.Bharthi Reddy, Advocate for High Court of Uttarakhand, Mr. Tapesk Kumar Singh, Advocate for High Court of Jharkhand, Mr. Gaurav Agarwal, Advocate for High Court of Patna, Mr. Aproo Kurup, Advocate for High Court of Chhatisgarh, Mr. Nikhil Goel, Advocate for High Court of

Gujarat, Mr. Amit Sharma, Advocate for High Court of Tripura,, Mr. Sandeep Kumar Jha, Advocate for State of Rajasthan,, Mr. Shailesh Mandiyal, Advocate for U.T. J and K, Ms. Surbhi Kapoor, Advocate for state of Goa, Dr. Monika Gusain, Advocate for State of Haryana,Mr. Shuvodeep Roy, Advocate for State of Tripura, Ms. Manish Ambwani, Advocate for High Court of Rajasthan, Mr. Kunal Chatterjee, Advocate for High Court of Calcutta, Mr. Rahul Gupta, Advocate for High Court of Punjab and Haryana, Mr. Aproov Shukla, Advocate for High Court of Allahabad, Mr. Nirnimesh Dubey, Advocate for state of Mizoram, Mr. Joseph Aristotle S. Advocate for State of Tamil Nadu, Mr. Vishal Prasad, Advocate for State of Chhattisgarh,Ms. Astha Sharma, Advocate for State of West Bengal, Mr. Raghuvendra Srivastava, Advocate for High Court of Karnataka,Mr. Rajiv Kumar Choudhary, Advocate for State of Telengana,Mr. S.N.Terdol,Advocate forState of Daman & Diu.Mr. T.G.N.Nair, Advocate for High Court of Kerala,Mr. Nishe Rajen Shonker, Advocate for State of Kerala, Mr. Arvind S.Advocate for state of Pudducherry, Mr. Mudit Gupta, Advocate state of Himachal Pradesh, Ms. Saroj Tripathi,Advocate,Ms. Enakshi Mukhopadhyay Siddhanta, Advocate for High Court of Sikkim, Mr. Shibashish Misra, Advocate for High Court of Orissa, Mr. Kumar Mihir, Advocate for the High Court of Manipur.

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 IA No. 90354/2023 - APPROPRIATE ORDERS/DIRECTIONS
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 IA No. 227137/2024 - EXEMPTION FROM FILING O.T.
 IA No. 293023/2024 - EXEMPTION FROM FILING O.T.
 IA No. 86407/2023 - EXEMPTION FROM PERSONAL APPEARANCE
 IA No. 71867/2023 - EXEMPTION FROM PERSONAL APPEARANCE
 IA No. 158584/2024 - INTERVENTION APPLICATION
 IA No. 90352/2023 - INTERVENTION APPLICATION
 IA No. 99150/2023 - INTERVENTION/IMPLEADMENT
 IA No. 63691/2025 - MODIFICATION
 IA No. 99152/2023 - MODIFICATION OF COURT ORDER

WITH
MA 2035/2022 in SLP(Crl) No. 5191/2021 (II)

Date : 16-07-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

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Mr. V. N. Raghupathy, AOR

Mr. Ramesh Babu M. R., AOR

Mr. Ajay Pal, AOR

Mr. Mahfooz Ahsan Nazki, AOR

Mr. Prashant Shrikant Kenjale, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA. No.63691/2025 - Seeking Modification

IA. No.63691/2025 stands dismissed in terms of the signed reportable order.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR

(Signed reportable order is placed on the file)

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Mr. Ajay Pal, AOR

Mr. Mahfooz Ahsan Nazki, AOR

Mr. Prashant Shrikant Kenjale, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA. No.63691/2025 - Seeking Modification

We have heard the learned Senior Counsel/Amicus Curiae and the learned counsel appearing for the State of Haryana/Applicant.

IA. No.63691/2025 seeking modification of the order dated 21.01.2025 stands dismissed.

Detailed reasons to follow.

We grant two weeks' time for the State of Haryana to comply with the directions issued by this Court vide order dated 21.01.2025.

Learned senior counsel/Amicus Curiae further submitted that the issue with respect to bail granted to the undertrial prisoners not being given effect to, pursuant to their inability to comply with the surety and bond, will have to be considered after due discussion with the Union of India and the NALSA.

After hearing all the concerned parties, we are of the considered view that certain exercises have to be undertaken, with respect to giving effect to the order of bail granted to undertrial prisoners and ensuring their timely release.

Accordingly, we request the learned Amicus Curiae to arrange for a meeting with Ms. Aishwarya Bhati, learned Additional Solicitor General and the Secretary of NALSA along with the concerned counsel, to come up with a workable solution to address the said issue.

Learned counsel for the respective States are at liberty to give their suggestions to the learned Amicus Curiae within a period of two weeks.

List the matters on 02.09.2025 at 2.00 PM.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR